Nuclear power stations in States

†753. SHRI PRABHAT JHA: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the process of building nuclear power stations in different States of the country has been initiated;
 - (b) if so, the details thereof;
- (c) the names of States where the nuclear power stations have been built up or acceptance has been granted till date;
- (d) whether the places for building nuclear power station have also been identified in Madhya Pradesh; and
- (e) if so, the details thereof and by when the nuclear power stations would be built up at the said places?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Sir.

- (b) and (c) Nuclear power stations have been built/are under construction in Gujarat, Karnataka, Maharashtra, Rajasthan, Tamil Nadu and Uttar Pradesh. Approval has been accorded for setting up additional reactors in Gujarat and Rajasthan, in October, 2009. In addition, "in-principle" approval has been accorded for sites for future nuclear power reactors in Andhra Pradesh, Gujarat, Haryana, Madhya Pradesh, Maharashtra, Tamil Nadu and West Bengal.
 - (d) Yes, Sir.
- (e) Site at Bargi in Mandla district of Madhya Pradesh has been accorded in principle approval for setting up of 2×700 MWe nuclear power station. The work on the project is planned to be taken up after completion of land acquisition and pre-project activities, estimated to take about two years.

Ban on technology to India

- 754. SHRI R.C. SINGH: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that the ban of Enrichment and Reprocessing (ENR) items/technologies to India by G8 countries and backed by US is contrary to the spirit of the India's bilateral agreement with US;
- (b) whether it is also a fact that the Chairman of Atomic Energy Commission, in a seminar on Global Nuclear Challenges, on January 10 itself has warned that the Consultative Group of Nuclear Suppliers Group (NSG) was moving close to take a decision that ENR would be given only if NPT is signed; and
 - (c) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) to (c) At the L'Aquila Summit, the G-8 countries

[†]Original notice of the question was received in Hindi.

adopted a statement on non-proliferation. The Statement details the G-8 countries positions in several areas such as obligations of NPT states, IAEA safeguards, multilateral approaches to the nuclear fuel cycle and the proliferation risks associated with enrichment and reprocessing items and technology. India's agreements for cooperation with international partners including USA in peaceful uses of atomic energy provide for full international cooperation in the area of civil nuclear energy.

Spectrum allocation

- 755. SHRI N.R. GOVINDARAJAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:
- (a) whether it is a fact that some existing dominant operators like Bharti Air Tel and Vodafone have started using the spectrum allocated to the new licensees knowing that their infrastructure is not yet ready and that they were not in a position to make use of the allocated spectrum;
 - (b) if so, the details thereof; and
- (c) the action being taken by Government against these operators who have seriously violated clause 43.6 of the terms and conditions of the license agreement?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) The new licencees, who have been allotted initial spectrum as per the conditions of Universal Access Service License (UASL) and while planning their network, have reported that existing operators are using their spectrum. An independent monitoring exercise was conducted by this Ministry and the results do not reveal such usage.

(c) Does not arise in view of (a) and (b) above.

Mobile phone towers

756. SHRI GIREESH KUMAR SANGHI: SHRI SANTOSH BAGRODIA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that the towers put up by mobile phone operators affect the health of the people in nearby areas;
 - (b) if so, preventive measures Government has taken;
- (c) the plan Government has to inform the public about this hazard which is not known to the innocent public along such mobile towers used by mobile operators; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) No, Sir. Guidelines by International